

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No.160/MP/2021 along with IA No. 69/2021

- Subject : Petition under Regulation 21 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010, as amended or substituted, for grant of registration to establish and operate a Power Exchange and permit the Petitioner to commence the operation of power exchange.
- Date of Hearing : 27.9.2021
- Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Pranurja Solution Limited (PSL)
- Parties Present : Shri Ravi Kishore, Advocate, PSL
Shri Awadesh Awasthi, PSL
Shri Parvesh K Sharma, PTC

Record of Proceedings

Case was called out for virtual hearing.

2. The learned counsel for the Petitioner, Pranurja Solution Limited, submitted that the Commission in its order dated 12.5.2021 in Petition No. 287/MP/2018 granted registration to the Petitioner Company under the provisions of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 ('PMR 2010') to establish and operate a Power Exchange subject to complying with the conditions stipulated in paragraph 42 of the order within three months. Accordingly, the Petitioner, Pranurja Solution Limited has complied with the conditions stipulated within the time line specified by the Commission and the same has been placed before the Commission vide IA No. 70 of 2021 in Petition No.287/MP/2018.

3. The learned counsel for the Petitioner submitted that having complied with the conditions stipulated by the Commission, the Petitioner had file the present Petition No.160/MP/2021 to permit the Petitioner to commence the operation of Power Exchange. However, in the meantime, the Commission has notified the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 ('PMR 2021') which came into force w.e.f. 15th August, 2021, thereby repealing the PMR 2010. Accordingly, the Petitioner has filed IA No. 69/2021 praying to permit the Petition No. 160/MP/2021 to be treated as having been filed under the PMR 2021 and consequently, the Petitioner may be permitted to modify its Rules, Bye Laws and Business Rules, etc. within two weeks in order to bring them in line with the provisions of the PMR 2021 and to place on record the copies of the same. The learned counsel requested that the Petitioner may also be permitted to initiate the stakeholder's consultation on the modified Rules, Bye Laws and Business Rules, etc. after their filing before the Commission.



4. After hearing the learned counsel for the Petitioner, the Commission reserved IA No. 69/2021 for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**